

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).10915/2015

(Arising out of impugned final judgment and order dated 29-01-2014 in CRLA No. 7825/2009 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

MAHESH CHANDRA & ANR.

Respondent(s)

Date : 16-09-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE INDIRA BANERJEE

HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. Vinod Diwakar, AAG
Mr. Sarvesh Singh Baghel, AOR
Mr. Pranav Kaashyap, Adv.
Mr. Ajay Kumar Prajapati, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The matter is adjourned for two weeks.

In the meanwhile, the Magistrate shall expedite the proceedings under Section 82 of the Code of Criminal Procedure.

(SANJAY KUMAR-I)
AR-CUM-PS

(BEENA JOLLY)
COURT MASTER